

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:2624
ANSWERED ON:28.07.2014
MINING INFRASTRUCTURE
Nimmala Shri Kristappa

Will the Minister of MINES be pleased to state:

- (a) whether the Government is taking steps to develop mining infrastructure in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes for any public-private partnerships to improve mining infrastructure including optimising logistics and if so, the details thereof; and
- (d) whether an information network exists to enable players in the mining supply chain to collaborate better and if so, the details thereof?

Answer

THE MINISTER OF STATE FOR MINES, STEEL AND LABOUR & EMPLOYMENT (SHRI VISHNU DEO SAI)

(a) to (c): The Government has enunciated the National Mineral Policy, (NMP) 2008 which inter-alia provides that:

"development of infrastructural facilities in mineral bearing areas with special emphasis on Linking Infrastructure. Financial resources available with government will be leveraged to the maximum extent possible through recourse to user charge based public-private-partnership arrangements wherever possible by providing an institutional framework. An enabling environment will be created to motivate large capacity mining companies to undertake construction of transportation networks (road and rail) on their own."

As per available information, the Government is implementing the following projects for improving logistics in mines through public-private partnerships:

- (i) Bhupdeopur-Mand Colliery New line (63 Km, Cost Rs. 379 crore) – JV with SECL, IRCON & Govt. of Chhattisgarh;
- (ii) Gevra Road –Pendra Road New line (122 Km, Cost Rs. 838 crore) – JV with SECL, IRCON & Govt. of Chhattisgarh; and
- (iii) Jagdalpur-Kirandul doubling (150 Km, Cost Rs. 838 crore) – Fully funded by NMDC.

(d): In order to facilitate proper end-to-end accounting of minerals, the Government has notified amendment in Rule 45 of Mineral Conservation and Development Rules, 1988 (MCDR, 1988) on 9.2.2011 making it mandatory for all miners, traders, stockists, exporters and end-users to register with Indian Bureau of Mines (IBM) and report their transaction in minerals on monthly and annual basis. IBM has commenced on-line registration for implementation of amended Rule 45 of MCDR, 1988. Log-in ID and passwords have been provided to all State Governments and Union Territories to view the online returns submitted by the mine owners.